

High Court Benches in States

**4190. SHRIMATI MAHENDRA KUMARI :
SHRI BALRAJ PASSI :**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the details of the Benches of High Courts in various states ;

(b) whether the Union Government have received requests for establishment of High Court Benches from other states during the last three years ; and

(c) if so, the details thereof and the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF THE STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) The required information is given in the attached statement.

(b) and (c) Requests for establishment of High Court Benches have been received from the Governments of Nagaland and Mizoram and the permanent Benches of the Gauhati High Court have been established in the respective State Capitals during the last three years. Similar Benches would be established in the State capitals of Manipur, Tripura, Meghalaya and Arunachal Pradesh after necessary infrastructural facilities have been provided by the concerned State Governments and adequate number of Judges have been appointed in the High Court.

Proposals received from the Government of West Bengal and the Union Territory Administration of Andaman & Nicobar Islands, in consultation with Calcutta High Court for establishing Benches of the High Court in North Bengal and at Port Blair respectively are engaging the attention of the Government.

No specific, complete proposal has been received from other state Governments.

STATEMENT

Sl. No.	Name of the High Court	Place (State) where High Court Bench exists.
1.	Allahabad	Lucknow (Uttar Pradesh)
2.	Madhya Pradesh	Gwalior & Indore (Madhya Pradesh)
3.	Bombay	Nagpur & Aurangabad (Maharashtra) Panaji (Goa)
4.	Patna	Ranchi (Bihar)
5.	Rajasthan	Jaipur (Rajasthan)
6.	Gauhati	Kohima (Nagaland) Aizawl (Mizoram)

Vacant posts of Judges in Karnataka High Court

4191. SHRIMATI BASAVA RAJESWARI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether some posts of judges in Karnataka High Court are still lying vacant;

(b) if so, since when these posts are vacant;

(c) whether the Government of Karnataka has sent any recommendations to the Union Government to